

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

vs

M/s Shekhar Resorts Ltd. & Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)


Order delivered on 27.02.2019

For the Petitioner/Applicant
For the Corporate Debtor

: Mr. Abhishek Anand, Mr. Anant, RP
:

ORDER

Learned counsel for RP is present and represents that in pursuance of the direction dated 13.02.2019 service has been duly taken as directed by this Tribunal and that an affidavit of service has also been filed on 26.02.2019. However the same is not available on record. In the circumstances post this matter on 05.03.2019.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)